

Central Administrative Tribunal  
Principal Bench

(8)

O.A. 355/97

New Delhi this the 2nd day of June, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).  
Hon'ble Shri H.O. Gupta, Member(A).

Shri Ashutosh Mishra,  
S/o late Shri K.C. Mishra,  
R/o BB/53-B, Janakpuri,  
New Delhi-110058. .... Applicant.

(None present)

Versus

1. The Chief Secretary,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg,  
Delhi.
2. The Secretary,  
Department of Social Welfare,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg, Delhi-110054.
3. The Director of Social Welfare,  
Department of Social Welfare,  
Govt. of NCT of Delhi,  
Canning lane, K.G. Marg,  
New Delhi-110001. .... Respondents.

By Advocate Shri Rajinder Pandita.

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

None for the applicant even on the second call. Shri Rajinder Pandita, learned counsel for the respondents, is present. This case was listed at Serial No. 8 of today's regular hearing cause list under the title that "Matters will be taken up serially and no adjournment will be granted". In the circumstances either the applicant or his counsel should have been present if he was interested in pursuing it. Hence, O.A. is dismissed for default and non-prosecution. No order as to costs.

(H.O. Gupta)  
Member(A)

'SRD'

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)  
Member(J)